

ITEM NO.65

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal Nos.761-762/2021

THE STATE OF TELANGANA REPBY SPECIAL OFFICER
VANDHANA & ORS.

Appellant(s)

VERSUS

M/S HEERA GOLD EXIM PRIVATE LIMITED & ORS.

Respondent(s)

(With IA No. 164287/2023 - INTERVENTION APPLICATION)

WITH W.P.(CrL.) No.31/2020 (X)

(With IA No.155405/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.140776/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.155403/2023 - INTERVENTION APPLICATION, IA No.153794/2023 - INTERVENTION APPLICATION and IA No.140775/2023 - INTERVENTION/IMPLEADMENT)

S.L.P.(CrL) No.5966-5967/2021 (II)

S.M.C.(C) No.4/2023 (XVII)

Date : 23-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

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By Courts Motion

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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We heard this matter for quite some time.
- 2 We have been able to understand the issues involved in this litigation. The distinct understating arrived at today is that the client of the learned senior counsel, Mr Ranjit Kumar has agreed to raise funds to the tune of Rs 580 crore by the next date of hearing.
- 3 There are many parcels of land owned by the company. The first thing we would like to have is a list of all those immovable properties free of all encumbrances and also those properties where some claims have been put forward.

- 4 We have also gone through few orders passed by this Court over a period of time. It is very apparent that there is no progress worth the name in the matter. Therefore, today we have made ourselves very clear that failure on the part of the accused to raise the necessary finance may entail the following consequences:
- (i) The petition filed under Article 32 of the Constitution for clubbing of all the FIRs may be liable to be dismissed;
 - (ii) The SFIO may be asked to proceed further in accordance with law;
 - (iii) The bail granted by this Court may be liable to be cancelled;
 - (iv) We may ask each State where the FIRs have been registered to investigate them in accordance with law; and
 - (v) We may also ask the Enforcement Directorate to proceed in accordance with law.
- 5 List the matters on 18 October 2024 and be treated as a part heard matter.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar